CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 500 of 2003

Jabalpur, this the 3rd day of November, 2003

Hon ble Mr. M.P. Singh, Vice Chairman

Omprakash Sharma, S/o Shri Ram Kishore Sharma, aged about 47 years, Ex Diesel Asstt. Satna(MP) West Central Railway, Satna

APPLICANT

(By: Advocate - None)

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VERSUS

- Union of India, through the Secretary, Railways Rail Bhawan, New Delhi
- General Manager West Central Railway Jabalpur.
- Divisional Rail Manager West Central Railway, Jabalpur.
- 4. Addl. Divisional Mechanical Engineer, Jabalpur, WC.Railway,
- 5. Sr. Divisional Mechanical Engineer, West Central Railway, Jabalpur

RESPONDENTS

(By Advocate - Mbri M.N. Banerjee)

ORDER (ORAL)

The applicant in this Original Application has sought for the following reliefs-

- "(i) That the order dt.10.7.02Annexure-A-5 be quashed and the applicant be allowed to retain the railway quarter No.RBI/135/B at Satna till the decision of the appeal Annexure-A-5(A-4) and revision against the removal before the concerned respondents and till the decision of the 0.A.No.259/03 pending before this Hon'ble Tribunal against his illegal removal.
- (ii) That, as essentials for human survival such as water and electricity facilities has been disconnected on 8.1.03 upon the verbal direction of respondent No.3 by way of unjustified and coercive measures, therefore, the respondents in view of the equity and good conscience and natural justice may kindly be held not entitled for recovery of demurraged rent at all since 1.3.03 on which date the applicant has been removed from service, especially in absence of any legal proceeding initiated by the respondents to which they

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referred in their order dated 10.7.02(Annexure-A-5) because otherwise also the applicant could not be ousted from the railway quarter atleast for six months after the removal of the applicant and demuraged rent if any and if, justified can be claimed by the respondents from the applicant only after any legal proceedings in that behalf, as also in view of the status-quo order of the civil court in favour of the applicant vide Annexure A-6".

- 2. As none is present on behalf of the applicant, we are disposing of this OA by invoking the provisions of Rule 15 of Central Administrative Tribunal (Procedure) Rules, 1987.
- the respondents submitted that since the applicant has already filed a case before the Civil Court against his eviction, this Tribunal has no jurisdiction to entertain this OA in view of the decision of the Hon ble Supreme Court in the case of Union of India Vs.Sh.Rasila Ram & ors. Civil Appeal Nos.1301-04/1990 decided on 6.9.2000 (2001)10 SCC 623.I am in agreement with this.
- 4. In view of the above, the 0.A. is dismissed, however, without any order as to costs.

(M.P.Singh)
Vice Chairman

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